

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:3089
ANSWERED ON:11.12.2014
LAND ACQUISITION ON NH -52 B
Teli Shri Rameswar

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether any instance regarding non-payment of compensation against land acquisition of the displaced households as provided in National Highway Act, 1956 has come to the notice of the Government, if so, the details thereof;
- (b) whether the out-dated National Highway Act, 1894 was considered instead of the amended National Highway Act, 1956 in respect of planning and construction of National Highway-52(B);
- (c) if so, the details thereof; and
- (d) the steps taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT & HIGHWAYS (SHRI PON. RADHAKRISHNAN)

- (a) As far as the National Highways are concerned, acquisition of land and payment of compensation is mainly in accordance with the National Highways Act, 1956. Instances of delayed/inadequate payment etc. come to notice from time to time and are dealt as per provisions under the Act.
- (b) to (d) Do not arise as there is no such National Highways Act, 1894.